

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 839/(MAH)/2017  
M.A. No. 162/2017




CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE PARTIES: Shirdi Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.      NAME      DESIGNATION      SIGNATURE

- 1. Mr. Nitin Thakker, Sr Counsel  
i/b. v. Deshpande & Co for  
Jm Financial Asset Reconstruction  
Co. Ltd.  
Secured Creditor. 
- 2. Ms. Meenakshi Mahapatkar  
i/b. v. Deshpande & Co for  
Edelweiss Asset Reconstruction  
Co. Ltd.  
Secured Creditor. 
- 3. Mr. Jay Choksi  
Adv for R.P. 

**ORDER**

MA 162/2017 in CP No. 839/I&BP/NCLT/MB/MAH/2017

At request of the parties, list this matter on 6.12.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)